

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(1) IA NOS. 165136 AND 179212/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF RAMESH KUMAR) 2) IA NOS. 140093 AND 140094/2019 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O MASOODPUR DAIRY RESIDENTS WELFARE ASSOCIATION) 3) I.A. NOS. 181186 AND 181193/2022 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O KAMAL TANWAR) AND IN RE: REPORT NO. 188 OF THE MONITORING COMMITTEE IN W.P. (C) NO. 4677/1985 "ONLY" ARE LISTED NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. PRAVEEN SWARUP, MR. NISHIT AGRAWAL, MR. CHIRAG M. SHROFF MS. GARGI KHANNA, MR. CHANCHAL K. GANGULI, MR. KAUSHAL YADAV, ADVOCATES  
IA No.135707-2024 - INTERVENTION/IMPLEADMENT  
IA No.135709/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 08-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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Mr. Mayank Aggarwal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA NOS. 165136 AND 179212 of 2019

1. The learned counsel appearing for the applicant seeks time to deal with the status report. The learned counsel will have to also address us on the issue of suppression of material facts.

2. List on 22<sup>nd</sup> November, 2024 at the end of the Cause List.

3. It is seen that number of Interlocutory Applications are being filed by the different parties. It is the duty of the applicant to disclose while filing the application whether any other proceedings were filed by the applicant. If any other proceedings have been filed by the applicant before any other forum, details thereof must be disclosed and copies of the order must be annexed.

IA NOS. 140093 AND 140094 of 2019

4. The learned counsel appearing for the applicant-Association states that the applicant will produce copies of the letters or the documents of allotment issued by the Delhi Development Authority in its favour within a period of four weeks from today.

5. We direct the applicant to implead Delhi Urban Shelter Improvement Board through its Chief Executive Officer as a party respondent to the application. Amended cause title shall be filed within a period of one week from today. Issue notice to the added party. The notice is made returnable on 3<sup>rd</sup> January, 2025.

6. The documents shall be produced by the applicant before the end of the year.

I.A. NOS. 181186 AND 181193 of 2022

7. We grant time to the Delhi Government till end of the year.

8. These applications shall be considered on 3<sup>rd</sup> January, 2025 at the end of the Cause List.

IN RE: REPORT NO. 188 OF THE MONITORING COMMITTEE

9. We have perused the affidavit of Shri Umesh Chandra Bhati, currently holding the additional charge of Director of Income Tax (Intelligence and Commercial Investigation)-2, New Delhi and statement made in paragraph 6 thereof.

10. In view of the what is recorded in paragraph 6 of the affidavit, no further order is required to be passed on Report No.188 as far as the issue regarding notice is issued by the Income tax Department is concerned.

IA No.135707-2024 - INTERVENTION/IMPLEADMENT

11. Application for impleadment is allowed.

12. Amended memo of parties shall be filed within a period of one week from today.

IA No.135709/2024 - APPROPRIATE ORDERS/DIRECTIONS

13. Issue notice to the Tree Authority and the Tree Officers appointed under the Delhi Preservation of Trees Act, 1994 through the Principal Secretary of Forest and Environment Department of Government of Delhi. The

notice is made returnable on 22<sup>nd</sup> November, 2024.

14. We permit the notice to be served on the learned counsel appearing for the Delhi Government in the main Writ Petition.

(ANITA MALHOTRA)  
AR-CUM-PS

(ANU BHALLA)  
COURT MASTER